



**THE  
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE  
AND PARLIAMENTARY AFFAIRS  
(Legislation Section)

Srinagar, the 8th July, 2016.

The following Act as passed by the Jammu and Kashmir State  
Legislature received the assent of the Governor on 8th July, 2016 and  
is hereby published for general information :—

THE JAMMU AND KASHMIR STATE LEGISLATURE  
MEMBERS' PENSION (AMENDMENT) ACT, 2016

(Act No. VI of 2016)

[8th July, 2016.]

An Act to amend the Jammu and Kashmir State Legislature  
Members' Pension Act, 1984.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Legislature Members' Pension (Amendment) Act, 2016.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 3, Act II of 1984.*—In Jammu and Kashmir State Legislature Members' Pension Act, 1984, in section 3, in sub-section (1), for the words “twenty-eight thousand rupees”, the words “fifty thousand rupees”, shall be substituted.

(Sd.) ACHAL SETHI,

Additional Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.